

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 10**  
**CP. No. 44/241-242/PB/2023**

**IN THE MATTER OF:**

Krishan Kumar Bhargava ... Applicant/Petitioner  
Vs  
Caxton Press Private Limited & Ors ... Respondent

**Order under Section 241-242 of the Companies Act, 2013.**

**Order delivered on 18.04.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Kumar Anurag Singh with Adv Shwetank Singh  
for the Petitioner  
For the Respondent : Mr. Rajiv shukla adv. for R-3

**ORDER**

Ld. Counsel Mr. Shwetank Singh for the petitioner appeared through VC and stated that in terms of the order dated 29.02.2024 the mediation is in progress before Hon'ble Mr. Justice S. Muralidhar, former Chief Justice of Orissa High Court and he undertakes to file a status report before the next date of hearing.

Ld. Counsel Mr. Rajiv Shukla for Respondent No. 3 also appeared through VC and confirmed the same.

List the matter for further consideration **on 30.05.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**